

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Dated : This the 11<sup>th</sup> day of September 2019

**Original Application No. 330/0851 of 2019**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Shyam Vir, S/o Moti Lal, R/o Village and Post Kuinyya Saifai, District Etawah.

. . . Applicant

By Adv : Shri Pramod Kumar Maurya

**V E R S U S**

1. The Union of India through Secretary, Ministry of Personnel, Public Grievances and Pension, Department of Personnel and Training, Govt. of India, New Delhi.
2. Additional Dte General of Manpower, MP-4, (CIV) (b), Adjutant General, S, Branch IHQ of MOD, (Army) West Block – 3<sup>rd</sup>, R.K. Puram, New Delhi.
3. Commandant, AFMSD, Lucknow, C/o 56 APO.
4. OOCIV (A), Pers Officer in the office of Commandant AFMSD, Lucknow, C/o 56 APO.

. . . Respondents

By Adv: Shri Rajeshwar Singh

**O R D E R**

Heard Shri Pramod Kumar Mishra, learned counsel for the applicant and Shri Rajeshwar Singh, learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondent No. 2 to consider and dispose of the pending representations of the applicant dated 27.08.2019 and 17.06.2019 (Annexure A-5) within a stipulated period of time.
3. Learned counsel for the respondents has not raised any objection for the same.

4. In view of the above submission made by the applicant's counsel I direct the respondent No. 2 to consider and decide the representations of the applicant dated 27.08.2019 and 17.06.2019 (Annexure A-5) by passing reasoned and speaking order within a period of 02 months from the date of receipt of a certified copy of this order and communicate the outcome of the same to the applicant. It is made clear that I have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

Member (J)

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